## NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

**C. P. NO**. 4(ND)13 **CA. NO**.

CORAM:

PRESENT: SH. MAHARAJ KRISHAN HANJURA HON'BLE MEMBER (J) SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.08.2016

**NAME OF THE COMPANY:** M/s. Ms. Punites Sharma V/s. M/s. Advance Therapeutics Pvt. Ltd. & Ors.

**SECTION OF THE COMPANIES ACT: 397/398** 

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1 Tohita Srivastava Adv. Petrtioner Shits
2 Aron Sayera Adv. Restandarb Adv.
3 Mr Malini

## **ORDER**

A settlement has been arrived at between the parties. Learned Counsels submit that the petitioners' shares have been bought by the respondents, for which the consideration shall be paid in a phased manner.

Contd...

In view of the compromise arrived at Learned Counsels pray that the matter be disposed off.

Petition disposed off in terms of the compromise.

(Ina Malhotra)

s41-

Momber (Indicial)

S91-

(Maharaj Krishan Hanjura)

Member (Judicial)